

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP(IB) 396/9/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.08.2019**

Name of the Company: Hemang Resources Ltd
V/s
Dhar Coal Products Pvt Ltd

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Vidhi Thakkar			
2.	on behalf of Arjun Sheth.		OC.	

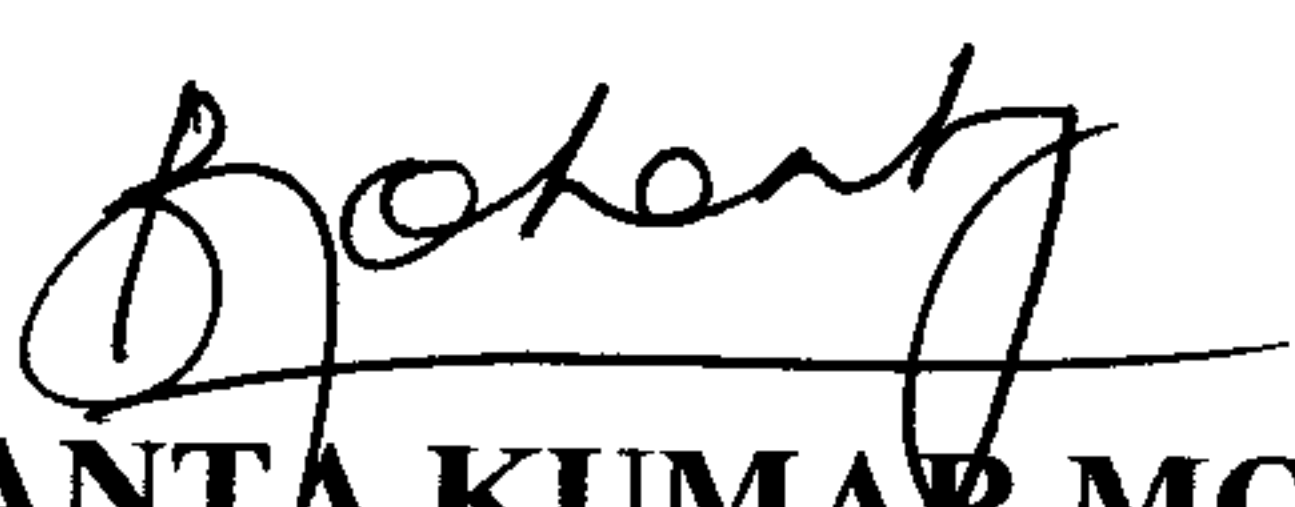
ORDER


The Petitioner is represented through their respective Learned Counsel(s).

Learned Counsel of the Petitioner filed pursis with a request to withdraw IB petition, in view of matter is settled out of Court.

The Operational Creditor/Petitioner has received Rs. 26,16,623/- as full and final settlement amount of its debt, in support of withdrawal of pursis. A copy of the minutes of meeting dated 22.07.2018 is enclosed particular that above stated amount has been received by the Operational Creditor/Petitioner from the Corporate Debtor (Respondent).

In view of this nothing survives in the present matter accordingly, CP(IB) 396/2019 is dismissed as settled out of Court and withdrawn.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 5th day of August, 2019.